

HIGH COURT OF TRIPURA

**COMPETITIVE EXAMINATION FOR RECRUITMENT TO GRADE-III
OF TRIPURA JUDICIAL SERVICE (TJS)
FINAL WRITTEN EXAMINATION-2024**

LAW PAPER-I

**Total marks-100
Duration-3 (three) hours**

PART-I

[1] Write Short Notes on any 3(three) of the following topics :

(3x5=15 Marks)

- [A] Proclamation of Emergency.
- [B] Amendment of preamble of the Constitution.
- [C] Doctrine of Eclipse.
- [D] Doctrine of Colorable Legislation.

[2] Answer any 1(one) of the following :

(1x10=10 Marks)

- [A] Discuss the freedom of speech and expression. Does it include freedom of press? What are the restrictions on the exercise of this right?
- [B] Discuss the principles of "Equality before law" and "Equal protection of law". Elaborate your answer mentioning the exceptions to it, if any.

PART-II

[3] Answer any 3(three) of the following :

(3x5=15 Marks)

- [A] What is the difference between necessary party and proper party? Discuss.
- [B] What are the differences between a 'Decree' and an 'Order'.
- [C] Write a short note on rejection of plaint.
- [D] Explain the Doctrine of Restitution.

[4] Answer any 1(one) of the following questions :

(1x10=10 Marks)

- [A] What is a counter claim? What are the differences between a counter claim and set off? What is the affect on the counter claim if the original suit is discontinued or dismissed? What is the effect in case of default of plaintiff to reply to the counter claim?

[B] What are the different modes of execution? Which court can get the decree executed? Can a decree be transferred? If yes, explain how? What is the meaning of precepts? Can an executing court go behind the decree? Discuss.

PART-III

[5] **Answer any 3(three) of the following questions :** (3x5=15 Marks)

[A] Write a short note on Doctrine of Frustration.

[B] "The Liability of a surety is co-extensive with that of the principal debtor". Discuss.

[C] Define and explain "Continuing guarantee". Can it be revoked?

[D] A finds B's purse and gives it to him. B promises to give A Rs.500/-. Can A institute the suit to acquire money from B.

[6] **Answer any 1(one) of the following questions :** (1x10=10 Marks)

[A] What do you understand by contingent contracts? What are its essential elements? When can a contingent contract be enforced? When do they become void? Differentiate between contingent and wagering contract.

[B] Define agent and principal. Who may be an agent? What are the agent's duty towards the principal? How is the agency terminated by the principal? What is the law in respect of termination of agency where agent has an interest in the subject matter?

PART-IV

[7] **Answer any 5(five) of the following questions :** (5x5=25 Marks)

[A] Discuss the doctrine of "Feeding the grant by estoppel".

[B] Explain the necessary conditions for application of Doctrine of Part Performance.

[C] Discuss the right of redemption of a mortgagor.

[D] Write a short note on "Right of Subrogation".

[E] What is the Doctrine of Accumulation? Discuss.

[F] Explain the "Rule against perpetuity". How does it affect an agreement to sell property, in future?

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